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THE PUNJAB MECHANICAL VEHICLES (BRIDGE TOLLS) ACT, 1957

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TOLLS) ACT, 1957.

PUNJAB ACT No. 1 OF 1958.

[Received the assent of the President on the 8th January, 1958, and first published in the Punjab Gazette (Extraordinary), dated the 11th January, 1958].

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1 958	I	The Punjab Mechanical Vehicles (Bridge Tolls) Act, 1957	Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968,)

AN

ACT

to provide for the levy and collection of tolls on mechanical vehicles crossing certain bridges in the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Mechanical Vehicles (Bridge Tolls) Act, 1957.

Short title, extent and commencement.

(2) It shall extend to the whole of the ²[Union territory of Chandigarh].

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1713.

^{*}Substituted for the words "State of Punjab" by the Punjab Reorganisation (Chanligarn) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

(3) It shall come into force at once.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
 - (a) 'bridge' means a bridge specified in the First Schedule annexed to this Act and such other bridge as may, from time to time, be notified by the [Central Government] in this behalf;
 - (b) 'mechanical vehicle' means any laden or unladen vehicle designed to be driven under its own power including a motor vehicle as defined in clause (18) of Section 2 of the Indian Motor Vehicles Act, 1939 but does not include a cart or a bicycle;
 - (c) 'Toll Inspector' means the person authorised by the ¹[Central Government] to collect toll in respect of any mechanical vehicle crossing a bridge, and includes every Government servant posted at a bridge in connection with the collection of toll.

Rate of toll and its payment.

3. (1) There shall be levied and paid to the ¹[Central Government] on every mechanical vehicle specified in column 2 of the second Schedule to this Act, crossing a bridge, a toll at the rate, specified against each mechanical vehicle in column 3 thereof:

Provided that no toll shall be levied on Defence Services Vehicles, and such other mechanical vehicle or class of mechanical vehicles, any class of persons or individuals as the [Central Government] may, by general or special order, exempt from the levy or payment of the toll.

(2) Every person incharge of a mechanical vehicle shall, before crossing a bridge, pay to the Toll Inspector posted at the entrance of the bridge, the toll and shall not

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent subjects) Order, 1968.

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cross the bridge without obtaining a receipt from him in token of having paid the amount thereof.

- (3) Such receipt shall be handed over to the Toll Inspector posted at the other end of the bridge.
- 4. The Driver of a mechanical vehicle shall cause the vehicle to stop when required to do so by the Toll Inspector to enable him to carry out any duties imposed on him by or under this Act.

Power of Toll Inspect or.

5. (1) Whoever—

Offences and penalties.

- (a) attempts to cross any bridge without complying with the provisions of this Act; or
- (b) obstructs the Toll Inspector in the discharge of his duties imposed by or under this Act; or
- (c) contravenes any other provision of this Act or the rules made thereunder or any order or direction made under any such provision or rule;

shall be liable, on conviction, to a fine which may extend to fifty rupees.

- (2) No Magistrate shall take cognizance of any offence under this Act except on a complaint in writing made by the Toll Inspector.
- 6. No suit, perosecution or other legal proceeding Bar to proceedings. shall lie against any person, authorised to act by or under this Act, for anything done or purporting to have been done, in good faith, under this Act or the rules made thereunder.
- 7. No civil court shall have jurisdiction in any Exclusion of Jurismatter which the ¹[Central Government] or any other diction of Civil person or authority is empowered by this Act or the rules

made thereunder to dispose of or take cognizance of, and regarding the manner in which the ¹[Central Government] or such person or authority exercise any powers vested in it or him by or under this Act or the rules made thereunder.

Power to make rule.

8. The [Central Government] may by notification make rules, consistent with this Act, for securing the levy and collection of toll and generally for carrying out the purposes of this Act.

THE FIRST SCHEDULE

[See Section 2 (a)]

- (i) Harike bridge on Sutlej on Ferozepore-Harike-Amritsar Road.
- (ii) Rupar bridge over Sutlej on Rupar-Nawanshahr Rcad. (iii) Bridge over Sirsa Aquaduct on Rupar-Nangal Road.
- (iv) Khanauri bridge on Ghaggar on Sangrur-Narwana-Jind Road.

THE SECOND SCHEDULE (See Section 3) Schedule of Rates of Toll

		Rate of Toll (in rupees)		
Serial No.	Particulars of the type of vehicle on which toll is leviable	Outward journey	Return journey, if completed by the midnight of the following day on presentation of the original receipt of payment of toll for the outward journey	
1	2	3	4	
1	Tractors carrying trailers or motor	Rs	Rs	
	trucks when— (a) Laden with goods	3 .00	3.00	
	(t) Unladen	2 .00	0.50	

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigerh) (Adaptation of Laws on States and Concurrent Subjects) Order, 1968.

		Rate of Toll (in rupees)	
Serial No.	Particulars of the type of vehicle on which toll is leviable	Outward journey	Return journey, if completed by the mid- night of the following day on presenta- tion of the original receipt of payment of toll for the outward journey
1	2	3	4
2	Trailer attached to a truck when-	Rs	Rs
	(a) Laden with goods	1 .50	1 .50
	(b) Unladen	1 .00	0 · 25
3	Motor Bus—		
	(a) With passengers	3 .00	3 .00
	(b) Empty (without passengers)	2.00	0.50
4	Light motor vehicle, such as Jeep, car, pick-up van, land-rover, station wagon, tractor, delivery van	2 .00	0.50
5	Trailer attached to a motor car, pick-up van, jeep, land-rover, station wagon when— (a) Laden with goods	0.75	0 .25
6	(b) Unladen Motor Bicycle including	0 .50	0 .20
7	Scooter Motor Bicycle with side car or	1 .00	0 .25
8		1 .50	0 ·40
	Rickshaw including Scooter Rickshaw	1 .25	0 .30
9	Any other mechanical vehicle not herein specifically provided for	3 .00	3 -00